

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 01.05.2008**

The Meeting No. 05/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 01.05.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)

**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 5/84-ALC3/2008 **MEETING DATE** : 01.05.2008

**Online agenda cases**

<b>Case No.:1/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
HO File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281	Defer Date:

		14.06.2004	29.05.2008
1	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>		

	<b>Case No.:2/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00072/AM09/	RLA File :04/24/040/00073/AM05/	Lic.No/Date:0410058288 14.06.2004	Defer Date:29.05.2008
2	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

	<b>Case No.:3/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00073/AM09/	RLA File :04/24/040/00074/AM05/	Lic.No/Date:0410058290 14.06.2004	Defer Date:29.05.2008
3	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

4	<b>Case No.:4/5/84-ALC3/2008</b>	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00074/AM09/	RLA File :04/24/040/00084/AM05/	Lic.No/Date:0410058443 16.06.2004	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

5	<b>Case No.:5/5/84-ALC3/2008</b>	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00075/AM09/	RLA File :04/24/040/00085/AM05/	Lic.No/Date:0410058444 16.06.2004	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

	<b>Case No.:6/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
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6	HQ File :01/84/050/00076/AM09/	RLA File :04/24/040/00080/AM05/	Lic.No/Date:0410058844 24.06.2004	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

7	<b>Case No.:7/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00077/AM09/	RLA File :04/24/040/00083/AM05/	Lic.No/Date:0410059052 29.06.2004	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

	<b>Case No.:8/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00078/AM09/	RLA File :04/24/040/00106/AM05/	Lic.No/Date:0410060366 21.07.2004	Defer Date:29.05.2008

8	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>
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9	Case No.:9/5/84-ALC3/2008	Party Name:Bharat Heavy Electricals Limited	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
	HQ File :01/84/050/00079/AM09/	RLA File :04/24/042/00027/AM05/	Lic.No/Date:0410062028 15.09.2004	
	<p>Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-II Section i.e. NC-II. It was therefore decided to transfer the case to them.</p> <p>Firm may be informed accordingly.</p>			

10	Case No.:10/5/84-ALC3/2008	Party Name:TASHI INDIA LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	Status: Transferred
	HQ File :01/84/050/00080/AM09/	RLA File :03/95/040/00649/AM06/	Lic.No/Date:0310346290 06.09.2005	

10	<p>Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-VII Section i.e. NC-VII. It was therefore decided to transfer the case to them.</p> <p>Firm may be informed accordingly.</p>
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11	<b>Case No.:11/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00081/AM09/	RLA File :04/24/040/00430/AM06/	Lic.No/Date:0410076174 11.11.2005	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 02.02.2006 (HQ. F.No. 01/84/162/717/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.</p>			

12	<b>Case No.:12/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00082/AM09/	RLA File :04/24/040/00429/AM06/	Lic.No/Date:0410076176 11.11.2005	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 02.02.2006 (HQ. F.No. 01/84/162/718/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.</p>			

13	<b>Case No.:13/5/84-ALC3/2008</b>	Party Name:RAJESWARI EXPORTS INC.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00083/AM09/	RLA File :04/24/040/00411/AM06/	Lic.No/Date:0410076206 14.11.2005	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

14	<b>Case No.:14/5/84-ALC3/2008</b>	Party Name:RAJESWARI EXPORTS INC.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00084/AM09/	RLA File :04/24/040/00412/AM06/	Lic.No/Date:0410076207 14.11.2005	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

15	<b>Case No.:15/5/84-ALC3/2008</b>	Party Name:LASTOLITE INDIA PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00085/AM09/	RLA File :04/24/040/00453/AM06/	Lic.No/Date:0410076811 06.12.2005	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.06.2006 (HQ. F.No. 01/84/162/756/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

16	<b>Case No.:16/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00086/AM09/	RLA File :04/24/040/00511/AM06/	Lic.No/Date:0410077440 28.12.2005	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 16.03.2006 (HQ. F.No. 01/84/162/851/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

17	<b>Case No.:17/5/84-ALC3/2008</b>	Party Name:SUPERHOUSE LEATHERS LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00087/AM09/	RLA File :06/24/040/00001/AM07/	Lic.No/Date:0610010601 18.04.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 02.02.2006 (HQ. F.No. 01/84/162/139/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said			

NC decision for their record and withdraw the case from agenda.

18	<b>Case No.:18/5/84-ALC3/2008</b>	Party Name:SUPERHOUSE LEATHERS LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00088/AM09/	RLA File :06/24/040/00008/AM07/	Lic.No/Date:0610010976 28.07.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.09.2006 (HQ. F.No. 01/84/162/534/AM-06/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

19	<b>Case No.:19/5/84-ALC3/2008</b>	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00089/AM09/	RLA File :02/24/040/00196/AM07/	Lic.No/Date:0210095547 17.11.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 03.05.2007 (HQ. F.No. 01/84/162/958/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

20	<b>Case No.:20/5/84-ALC3/2008</b>	Party Name:MODEL EXIMS	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00090/AM09/	RLA File :06/24/040/00028/AM07/	Lic.No/Date:0610011659 17.01.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.03.2007 (HQ. F.No. 01/84/162/1236/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

21	<b>Case No.:21/5/84-ALC3/2008</b>	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00091/AM09/	RLA File :35/24/040/00065/AM07/	Lic.No/Date:3510020616 13.03.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 19.04.2007 (HQ. F.No. 01/84/162/1359/AM-07/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

22	<b>Case No.:22/5/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00092/AM09/	RLA File :35/24/040/00064/AM07/	Lic.No/Date:3510020622 14.03.2007	Defer Date: 29.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 29.05.2008.			

23	<b>Case No.:23/5/84-ALC3/2008</b>	Party Name:INTERNATIONAL DESIGN & TRADE	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00093/AM09/	RLA File :03/94/040/00143/AM08/	Lic.No/Date:0310429904 18.05.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 12.07.2007 (HQ. F.No. 01/84/162/304/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

24	<b>Case No.:612/24/83-ALC1/2007</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/83/050/00363/AM08/	RLA File :02/24/040/00032/AM08/	Lic.No/Date:0210100890 18.05.2007	Defer Date: 29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

25	<b>Case No.:795/24/83-ALC1/2007</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/83/050/00753/AM08/	RLA File :02/24/040/00124/AM08/	Lic.No/Date:0210102434 17.07.2007	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.</p> <p>Hence, case stands deferred for re-listing on 29.05.2008.</p>			

26	<b>Case No.:796/24/83-ALC1/2007</b>	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/83/050/00754/AM08/	RLA File :02/24/040/00125/AM08/	Lic.No/Date:0210102442 17.07.2007	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed</p>			

that status of this case is not traceable. It was therefore decided to call for the same from R.A. Firm may also be asked for the status of this case.

Hence, case stands deferred for re-listing on 29.05.2008.

27	<b>Case No.:24/5/84-ALC3/2008</b>	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Transferred</b>
	HQ File :01/84/050/00094/AM09/	RLA File :02/24/040/00276/AM08/	Lic.No/Date:0210107949 08.01.2008	
	Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-IV Section i.e. NC-IV. It was therefore decided to transfer the case to them. Firm may be informed accordingly.			

28	<b>Case No.:25/5/84-ALC3/2008</b>	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Transferred</b>
	HQ File :01/84/050/00095/AM09/	RLA File :02/24/040/00275/AM08/	Lic.No/Date:0210107948 08.01.2008	
	Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-IV Section i.e. NC-IV. It was therefore decided to transfer the case to them. Firm may be informed accordingly.			

29	<b>Case No.:26/5/84-ALC3/2008</b>	Party Name:ORGANON (INDIA) LIMITED	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Transferred</b>
	HQ File :01/84/050/00096/AM09/	RLA File :02/24/040/00274/AM08/	Lic.No/Date:0210107947 08.01.2008	
	<p>Decision: The Committee considered the case as per Agenda and observed that the export product does not fall within the purview of DES-V and pertains to DES-IV Section i.e. NC-IV. It was therefore decided to transfer the case to them.</p> <p>Firm may be informed accordingly.</p>			

30	<b>Case No.:27/5/84-ALC3/2008</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00097/AM09/	RLA File :35/24/040/00075/AM08/	Lic.No/Date:3510023257 28.03.2008	Defer Date: 29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 29.05.2008.</p>			

31	<b>Case No.:28/5/84-ALC3/2008</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:5/84-ALC3/2008 01.05.2008	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00098/AM09/	RLA File :35/24/040/00077/AM08/	Lic.No/Date:3510023258 28.03.2008	Defer Date:29.05.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 29.05.2008.</p>			

## Manually generated agenda cases

Case No.57	M/s. Gaurav International
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/72/AM-01/DES-V
Ratification of input output norms against Advance Authorization No. 0510028632 dt. 06.12.2000 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/05/08-09/Hosy. dated 01.05.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Girls Dress with Diaper made in dyed linen fabric (Style No.103038)	100% dyed linen fabric, GSM – 185.	1.15 Sq.Mtrs./Pcs.
Children overall made in dyed linen fabric (Style No. 103007)	100% dyed linen fabric, GSM – 185.	0.90 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.”

Case No.58	M/s. Gaurav International
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/424/AM-03/DES-V
Ratification of input output norms against Advance Authorization No. 0510074440 dt. 28.10.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical

authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/03/08-09/Hosy. dated 30.04.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed per Pc of export product
Dress with Diaper for infants made in 100% dyed linen fabric (Style No.F5G3306)	100% cotton woven fabric, GSM – 326.	1.20 Sq.Mtrs./Pcs.
Hat for infants made in 100% cotton denim fabric (Style No.B1323)	100% cotton denim fabric, GSM – 265.	0.39 Sq.Mtrs./Pcs.
Hat for infants made in 100% cotton denim fabric (Style No.B1328)	100% cotton denim fabric, GSM – 265.	0.39 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.”

Case No.59	M/s. Chelsea Mills
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/372/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510165408 dt. 30.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to Deptt. of Revenue with a request to allow the refund of Custom Duty in this case.

Case No.60	M/s. Advin International
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/50/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010026990 dt. 25.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import item with 1% wastage as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
PVC backed (vinyl coir mats stenciled) 15 MM thick	5882.360 Sq mtrs.	PVC backed coir mats of relevant thickness	5941 Sq mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.61	M/s. Birla VXL Ltd.
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/669/AM-05/DES-V
Ratification of input output norms against Advance Authorization No. 0510133230 dt. 23.07.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case norms had already been fixed by NC on the basis of written comments of TC, Mumbai. Hence, Committee did not find any scope to review it and decided to reject the case and to send a copy of the written comments of TC, Mumbai to the firm.

RLA may take suitable consequential action accordingly.

Case No.62	M/s. Chelsea Mills
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NC 05/09 dt. 01.05.2008	F.No. 01/84/50/316/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0510192062 dt. 04.10.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers decided to allow the item of import i.e Snap fasteners on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.63	M/s. Reliance Dyeing Works, Tirupur
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/832/AM-08/DES-V

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/97/2008-09/Hosy. dated 31.03.2008 in partial modification of its earlier decision as detailed below: -

Export Product	Import Item	Qty. allowed
100% cotton knitted men's short sleeve polo shirts, GSM-220 made from cotton dyed yarn count 20s (10201 Pcs)	100% cotton dyed yarn count 20s	3963 Kgs.
100% cotton knitted men's short sleeve polo shirts, GSM-170 made from	100% cotton dyed yarn count 30s	2038 Kgs.

cotton dyed yarn count 30s (7021 Pcs)		
100% cotton knitted men's short sleeve polo shirts, GSM-220 made from cotton dyed yarn count 2/40s (5839 Pcs)	100% cotton dyed yarn count 2/40s	1445 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.64	M/s. Stand 21 Exports (India) Pvt. Ltd., Chennai
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/157/AM-08/DES-V
Re-fixation of input output norms against Advance Authorization No. 0410090869 dt. 03.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to allow import item No. 2 i.e 'Synthetic Sole sheet' made of SBR of relevant thickness as applied by the firm against the Advance authorization is question. In the description of export item, the word "containing minimum 77.42 Sq mtrs. of import item No. 2 may be suffixed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.65	M/s. S.P.Apparels Ltd, Coimbatore
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/149/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No. 3210032893 dt. 26.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the

relevant file to the representative of DC (MSME) for their examination & comments and defer the case for re-listing on 29.05.2008.

Case No.66	M/s. S.P.Apparels Ltd, Coimbatore
NC 05/09 dt. 01.05.2008	F.No. 01/84/50/45/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No. 3210032387 dt. 01.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant file to the representative of DC (MSME) for their examination & comments and defer the case for re-listing on 29.05.2008.

Case No.67	M/s. Indus Fila Ltd.
NC 05/09 dt. 01.05.2008	F.No. 01/84/162/819/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0710053595 dt. 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/99/2007-08/Hosy. dated 21.04.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Women's cargo pocket pants (style No. IH6-7199)	55% cotton 45% polyester fabric, GSM-176+/-10%	2.62 Sq mtrs./ PC

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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